NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI

(13)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 22/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

: CA/13/IB/2017

PETITION NUMBER

: CA/2(IB)/CB/2017

NAME OF PETITIONER(S)

: CAPEGEMINI TECHNOLOGY SERVICES INDIA LTD

NAME OF THE RESPONDENTS (S)

: REAL VALUE PROMOTERS PVT LTD

UNDER SECTION

: Rule 6 of IBC Rules r/w Sec (13) of Insolvency code 2016

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

GOWA'. V. Fir RAMANIKSHAMPAR

RESPONDENT

2. Vikram P. Jaln Shruti krishnan Coursel for Applicant

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ORDER

Counsels for both the parties are present. Counsel for the Corporate Debtor submitted that time be granted for making payment of the balance amount. At request, time is enlarged with the direction that the last and final opportunity is given for making the balance payment to the Operational Creditor. Put up on **24.10.2017 at 10.30 A.M.**

MEMBER (TECHNICAL)

MEMBER (JUDICIAL)

ghk